

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

*Jaipur, the 31st day of October, 2006*

**CONTEMPT PETITION NO. 65/2005  
IN  
ORIGINAL APPLICATION NO. 541/2004**

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Hari Singh Chowdhary  
S/o Shri Shiv Ram Chowdhary,  
R/o 401/12, "Ashiyana",  
Taragarh Link Road,  
Ramganj, Ajmer.

By Advocate : None

... Applicant/Petitioner

Versus

1. Shri M.Z.Ansari,  
General Manager,  
Western Railway,  
Churchgate, Mumbai.
2. Shri Jai Prakash Batra,  
Chairman Railway Board,  
Rail Bhawan, Rafi Marg,  
New Delhi.
3. Shri Mahesh Kumar Jain,  
Divisional Railway Manager,  
Ratlam Division,  
Ratlam.

By Advocate : Shri T.P.Sharma

... Respondent

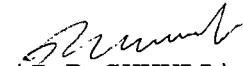
**ORDER (ORAL)**

This Contempt Petition has been filed against the alleged violation of the order dated 21.12.2004, passed in OA 541/2004, whereby this Tribunal has directed the Railway Board to take up the matter with the Ministry of Finance so that a final decision is taken in the matter on the reference made by the Railways to the Ministry of Finance as expeditiously as possible. It was further observed that final

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decision in the matter should be taken within six months from the date of receipt of copy of the order.

2. In this case, the affidavit has been verified on 16.9.2005 and the Contempt Petition was filed on 26.9.2005. Notices were issued on 30.8.2006, before which date the applicant/petitioner was well apprised of the decision taken by the Ministry of Finance vide letter dated 21.9.2005 (Ann.R/2), which was served on the applicant on 24.9.2005 as can be seen from the letter dated 4.10.2006 (Ann.R/3). It is regrettable that the applicant/petitioner, who was present in person on 30.8.2006, has not brought this fact to the notice of this Tribunal which has led to issuance of the notices on 30.8.2006. Such action on the part of the applicant/petitioner is highly objectionable. However, we do not propose to impose any cost on the applicant/petitioner in this case. Accordingly, the Contempt Petition is dismissed and notices issued are discharged. Reply filed by the respondents is taken on record.

  
(J.P. SHUKLA)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (J)

 vk